

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 672 OF 2017 IN
DFR NO. 626 OF 2017**

Dated: 14th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Eastern India Powertech Limited ... Appellant(s)
Vs.
Assam Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Venugopal, Sr. Adv.
Mr. Aditya Jalan
Mr. Paresh Lal
Mr. Priyank Ladoia

Counsel for the Respondent(s) : ---

ORDER

**IA NO. 672 OF 2017
*(Appl. for condonation of delay in re-filing the appeal)***

There is 177 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **09.10.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**